

DIVISION BENCH
COURT - I

O-207

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1237(KB)2018
IA(I.B.C)/634(KB)2024,
IA(I.B.C)/913(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	BENI GOPAL SINGH VS EMC LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physically)

Mr.Joy Saha, Sr.Adv .] For the Applicant In IA 634/2024
Mr.Aadil Naushad, Adv.]
Mr.Raj Singhania, Liquidator]

Mr.Ratnanko Banerji, Sr.Adv.] For R2,R3,R4 & R5
Mr.Kumarjit Banerjee, Adv.]
Mr.Joydeep Guha, Adv.]

Mr.Shaunak Mitra, Adv.] For Respondent No.1
Mr.Aritra Basu, Adv.]
Mr.Saptarshi Mukherjee, Adv.]
Mr.Pramit Kumar, Adv.]
Mr.Tirthankar Nandi, Adv.]

O R D E R

1. Ld.Counsel for the parties present.

2. IA(I.B.C)/634(KB)2024-

- i.** Reply Affidavit has been filed.
- ii.** It is stated by the Ld.Counsel appearing for the Liquidator that the reply affidavit is running into 23 volumes. Therefore, he may be permitted to file rejoinder.
- iii.** We don't find that this ground for filing Rejoinder meets the terms of Rule 42 of the NCLT Rules. The Request for filing rejoinder is therefore declined.

3. Post the matter on **09/05/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

PJ